

(b) The layout, the number and the sizes of various categories of plots have not been finally determined as yet. The matter is being examined in consultation with the C.P. W.D.

“भारत-नेपाली कांग्रेस तथा महाराजा महेन्द्र”
नामक पुस्तिका

2013. श्री हु कम चन्द कछवायः क्या गृह-कार्य मंत्र यह बताने की कृपा करेंग कि :

(क) क्या यह सच है कि सरकार ने ‘भारत-नेपाली कांग्रेस तथा महाराजा मन्द्र’ नामक पुस्तिका जप्त कर ली है ;

(ख) यदि हां, तो क्या उस में कोई भारत विरोधी सामग्री प्रकाशित की गई है ; और

(ग) यदि हां, तो क्या तथा लेखक के विरुद्ध क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हाथी) : (क) जी, हां ।

(ख) तथा (ग) . उस पुस्तिका में भारत विरोधी कोई सामग्री प्रकाशित नहीं की गई और लेखक के विरुद्ध कोई कार्यवाही नहीं की गई ।

Arrest of Burmese Spies in Mizo Hills

2014. { Shri Yashpal Singh:
Shri S. M. Banerjee:
Shri Bhagwat Jha Azad:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that two alleged Burmese spies were arrested at Chimpai in the Mizo Hills in December, 1964.

(b) the nature of the activities in which they were allegedly involved; and

(c) whether any documents were seized from them?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (c). It is not in the public

interest to disclose the information on the floor of the House.

Kerala Building Lease and Rent Control Act

2015. Shri Yashpal Singh: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1146 on the 9th December, 1964, regarding Kerala Building Lease and Rent Control Act in Kerala State and state where the matter stands at present?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): The Kerala Buildings (Lease and Rent Control) Act, 1959 expired on 31st March, 1965. It is proposed to be enacted as a President's Act after the Parliament confers on the President the power of the Legislature of the State of Kerala to make laws. The proposals for amending the Act will also be considered.

Political Prisoners

2016. { Shri S. M. Banerjee:
Shri Yashpal Singh:
Shrimati Ramdulari Sinha:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that persons belonging to certain political parties arrested in connection with various mass movements in the country were not classified as political prisoners;

(b) if so, the reasons therefor; and

(c) the definition of political prisoner?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) to (c). The Jail rules of most of the States do not provide for a separate classification as political prisoners. All prisoners are normally classified into two or three groups for purposes of treatment in the jail on

the recommendations of the court convicting them.

Sports for Deaf Persons

2017. { Shrimati Savitri Nigam:
Shri P. C. Borooah:

Will the Minister of Education be pleased to state:

(a) whether Government have received representation from the organisation of the deaf that Sports Council has been encouraging bogus organisations by giving huge grants for the development of sports; and

(b) if so, Government's reaction thereto?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) No Sir.

(b) Does not arise.

Fire incident in North Block, New Delhi

2018. { Shri D. C. Sharma:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri R. S. Tiwary:

Will the Minister of Home Affairs be pleased to state:

(a) whether there was a fire incident in the Ministry of Education, North Block, New Delhi on the 20th December, 1964;

(b) if so, whether there was any loss of records; and

(c) the result of the investigation if any, conducted into the causes of the fire?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes. A minor fire broke out on 20-12-64 in the North Block.

(b) No.

147 (Ai) LSD—3.

(c) An investigation was made and it was found that the fire was accidental.

भूतपूर्व शासकों की निजी थैलियां

2019. { श्री म० ला० द्विवेदी :
श्री स० चं० सामन्त :

क्या गृह कार्य मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या भूतपूर्व शासकों और उनके कुटुम्बियों को नियमित रूप से मिलने वाली निजी थैलियों (प्रिवी पर्स) पर आयकर नहीं लिया जाता है और यदि हां, तो उसके क्या कारण हैं ; और

(ख) क्या आपातकाल के आरम्भ से प्रत्येक भूतपूर्व शासक द्वारा प्रतिरक्षा के कार्यों के लिये अब तक दी गई राशि तथा अल्प-बचत योजना में लगाई गई राशि के आंकड़ों के बारे में एक विवरण पटल पर रखा जायेगा ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हाथी) : (क) जी, नहीं। भूतपूर्व भारतीय रियासतों के शासकों को दी जाने वाली निजी थैलियों (प्रिवी पर्स) की राशियों पर संविधान के अनुच्छेद 291 के आधार पर आयकर से छूट मिली हुई है।

(ख) यह सूचना उपलब्ध नहीं है।

Sulphur

2020. Maharajkumar Vijaya Ananda: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the result of pilot tests conducted by Amjhore Pyrites Ore in collaboration with M/s. Outokumpu Oy, Finland for the manufacture of elemental sulphur; and

(b) the extent to which the needs of industries would be met within the country to attain self-sufficiency in the context of conserving foreign exchange?